

Shri L. N. Mishra: May I draw the attention of the hon. Minister to the reply to recommendation 1, in the first list that the overall position of clearances of raw jute has generally been satisfactory and may I also draw his attention to the reply given by the hon. Railway Minister that there have been transport bottlenecks and raw jute from North Bihar could not be transported? I want to know if this be the position, what is the basis of this report and whether Government are prepared to revise their views in the matter.

Shri Karmarkar: We have stated in the note that 'the overall position of clearances of raw jute has been generally satisfactory in recent years'. Possibly the statement of the Railway Minister might have been due to a particular time or a particular situation. I am not aware of that. But, if there is anything which the hon. Member would like to suggest either to the Railway Minister or to us, we would consider that.

Shri L. N. Mishra: With regard to recommendation 9, I would like to know whether, encouraging this forward contract in jute would not be a kind of *phadka* market in jute. If so, may I know whether Government propose to encourage or discourage this thing?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): The matter is now under consideration and the Forward Markets Commission is seized of the matter. If forward trading is done on reasonable lines without going into speculation, I think, Government will encourage it because it will give the growers of jute a firm price.

Shri L. N. Mishra: In List II, recommendations 4 and 5, the establishment of regulated markets and standard weights etc. have been provided. I want to know the main reasons why those recommendations which are meant to help the industry or the manufacturer have been implemented more or less and why

those recommendations which would help the growers are still not implemented.

Shri T. T. Krishnamachari: In regard to the second part, they are matters to be dealt with by the State Governments and to the extent that is possible for us to do we have furnished details of the steps taken by the Central Government to induce the State Governments to consider these matters. I am not in a position to say anything more than that.

Shri N. B. Choudhury: May I know whether Government propose to set up any warehousing godown in order to ensure reasonable prices to the growers of jute?

Shri T. T. Krishnamachari: Government cannot give an off-hand answer to a off-hand suggestion.

RECRUITMENT COMMISSION, PONDICHERRY

***1210. Shri B. S. Murthy:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 436 on the 5th March, 1956 and state:

(a) whether any instructions have been given to the Recruitment Commission of Pondicherry as to the reservations to be made for Scheduled Castes, Scheduled Tribes and Backward Classes in the recruitment to various Cadres of service; and

(b) if so, the results thereof?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). In Pondicherry State no castes or tribes have as yet been declared to be scheduled castes or scheduled tribes, and nor have any instructions been given to Pondicherry State with regard to their recruitment.

Shri B. S. Murthy: May I know if there are Depressed Class associations there which have been asking for representation and, if so, what had happened to those representations?

Shri Anil K. Chanda: I would like to remind the hon. Member that *de jure* transfer of these territories has not yet taken place; and, according to the terms of the agreements with the French Government, no constitutional or administrative changes can be brought about till the *de jure* transfer takes place.

Shri B. S. Murthy: May I know, apart from the *de jure* transfer, what steps are being taken to see that all sections of the people, including the Depressed Classes and Scheduled Tribes are given appointments in the new recruitments?

Shri Anil K. Chanda: There is no bar against the Scheduled Castes or Scheduled Tribes candidates. What the hon. Member has in mind is, possibly, some preferential treatment to the Scheduled Caste and Scheduled Tribe People. As I said, as soon as the *de jure* transfer takes place, the administration there will be more or less on a par with what obtains elsewhere.

Shrimati Khongmen: May I know if Government is extending to Scheduled Castes and Scheduled Tribes the same privileges and opportunities as envisaged in our Constitution and as is done elsewhere in India?

Shri Anil K. Chanda: I can only repeat what I said *viz.* that we cannot bring about any administrative or constitutional changes till the *de jure* transfer has taken place.

Shri Thimmaiah: May I know whether the Minister is aware at least that there are Scheduled Castes people there, and if so, could he give us the total number of their population there?

Shri Anil K. Chanda: I am certain that in Pondicherry, as in other States, there are Scheduled Castes and Scheduled Tribes; but, I have not got their number. As I have said, there is no bar against their appointment but there is no preferential treatment as yet.

Shrimati Renu Chakravarty: May I know in view of the statement of the Prime Minister that the question of *de jure* transfer was also discussed with M Pineau, the French Foreign Minister, when he was here, is the Government in a position to let us know the approximate time when this *de jure* transfer may take place?

Shri Anil K. Chanda: The talks are practically coming to an end with regard to the draft treaty and I expect before long the whole thing will be finalised.

ALUMINIUM FACTORY

***1211 Shri Sanganna:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that it has been decided to set up an aluminium factory at Hirakud Dam Project with an annual production capacity of 10 thousand tons;

(b) whether the Indian Aluminium Company is a joint Indian and Canadian enterprise and has been given permission to set up the plant;

(c) whether the projected plant will be given a supply of 20 thousand Kwts. of electric power from Hirakud Project to start with;

(d) the minimum power required when the plant goes into production; and

(e) when the plant is expected to go into production?

The Minister of Industries (Shri Karmarkar): (a) and (b). Yes, Sir.

(c) and (d). The minimum power load required for the plant is estimated at 25,000 K.W. It is proposed to draw the power from the Hirakud Power Project.

(e) About the middle of 1957 when power supply for electrical reduction of aluminium is likely to be made available.

Shri Sanganna: May I know the ratio of the investments made by the Indian firm and by the foreign firm in this?